

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 19TH DAY OF JANUARY, 2001

Original Application No.777 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Narendra Lal, Son of Late Chunni Lal, R/o Mohalla Humayunpur North Near Pratap Shishu Mandir School, Post office & District Gorakhpur.

... Applicant

(By Adv: Shri S.Mukherji)

Versus

1. The Union of India through General Manager, North Eastern Railway Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Varanasi Division, Varanasi.

... Respondents

(By Adv: Shri Prashant Mathur)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of A.T.Act 1985 the applicant has prayed for a direction to the respondents to appoint him on compassionate ground.

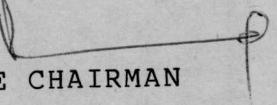
The facts giving rise to this application are that Basant Ram was working in North Eastern Railway Varanasi Division as Courier. He died on 17.6.1971 in a motor accident. It is stated in the application that he had only one daughter who also died. It is claimed that widow of Basant Ram, Raj Kumari devi, firstly adopted Teerath Prasad, who ^{had applied u} ~~wrote~~ for a job but Teerath Prasad also died on 20.2.1979. Then Raj Kumari devi adopted applicant. The date of adoption has not been disclosed. This Tribunal on 27.2.1997 directed the applicant to bring on record the alleged adoption deed within two weeks. However, the adoption deed has not been filed. Learned counsel is not in a position to file it even

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today. In these circumstances, it is difficult to believe the alleged adoption. Further, the employee had died on 17.6.1971. More than 29 years have passed. After such a long time there appears no purpose for making such appointment.

In the circumstances, I do not find any merit in this application and the application is rejected.

There will be no order as to costs.



VICE CHAIRMAN

Dated: 19.1.2001

Uv/